

(38)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

R.A. 45/93 in

O.A. No. 108/89  
T.A. No.

DATE OF DECISION

7-10-1994

Shri Narayan V. Modi

Petitioner

Mr. S. Tripathy

Advocate for the Petitioner(s)

Versus

Union of India and ors.

Respondent

Mr. Akil Kureshi

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B. Patel

: Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1/20

: 2 :

Shri Narayanan V. Modi,  
S/o. Vithaldas M. Modi,  
249, G-Type, Sector 19,  
Gandhinagar-380 019

: Applicant

(Advocate : Mr. S.Tripathy)

Versus

1. The State of Gujarat  
Through:  
The Chief Secretary to the  
Govt. of Gujarat, G.A.D.  
Sachivalaya, Gandhinagar.

2. The Union of India,  
Through:  
the Secretary, Dept. of  
Personnel & Training,  
North Block, New Delhi.

3. The Union Public Service  
Commission,  
Through:  
The Secretary, Union Public  
Service Commission, Dholpur House,  
New Delhi.

: Respondents

(Advocate : Mr. Akil Kureshi)

ORAL ORDER

IN

RA/45/93 in  
OA/108/89

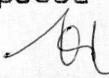
Dt. 7-10-1994

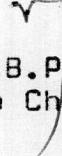
Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Heard Mr.P.B. Sharma for Mr. S. Tripathy.

The applicant may first approach the Government for consequential benefits. If his request is turned down or not heeded to, he may seek appropriate relief thereafter. With these observations, the R.A. stands disposed of.

  
(V.Radhakrishnan)  
Member(A)

  
(N.B.Patel)  
Vice Chairman

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